

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2088
ANSWERED ON:05.08.2003
CONVERSION OF SHOPS OF DDA INTO FREEHOLD
MANIBHAI RAMJIBHAI CHAUDHARY

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government are contemplating to convert the shops of the Delhi Development Authority into freehold;
- (b) if so, whether any action has so far been taken in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI PON RADHAKR)

(a): Yes, Sir.

(b)to(d): The scheme has been approved by the Government, under which all lessees of DDA built-up shops will have the option of getting their units converted from leasehold to freehold on payment of 10% of land value as notified by DDA for the area in which their unit is located as well as payment of the dues on account of ground rent, service charges, etc. The original lessees of DDA shops are entitled to 40% discount on conversion charges whereas power of attorney holders are required to pay 33.33% surcharge on conversion fee.